

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 433

CA/412/ND/2023, CA/138/ND/2020, Miscellaneous App/2/ND/2021 in
CP/178/ND/2019

IN THE MATTER OF:

Dr. Preet Anand	...	Applicant
Versus		
CP World Lines Pvt Ltd & Ors	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

CP/178/ND/2019

Learned Counsel for the applicant is present physically. Proxy-Counsel for the respondent is present through video-conferencing and has submitted that Counsel on record is held up before the Arbitration Centre in Hon'ble Delhi High Court and seeks an adjournment. Perusal of the record shows that this matter is pending since 2019 and the respondent has not chosen to file reply in this matter till today. As a last and final opportunity three days' time is granted to the respondent to file their reply, with a copy in advance to the opposite side. Let this matter be posted to 23.07.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**